



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

T.A. No.62/00784/2021

This the 25th day of February, 2021

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)

Bashir Ahmad Bhat, Aged 53 years, S/o Ghulam Mohammad Bhat, R/o Watapora, Bandipora, Kashmir.

.....Applicant
(None present)

Versus

State of J&K through Commissioner/Secretary to Government Consumer Affairs and Public Distribution Department, Srinagar/Jammu AND 03 OTHERS.

..... Respondents
(By Advocate : Sudesh Magotra, D.A.G.)

O R D E R (ORAL)**Hon'ble Mr. Anand Mathur, Member (A)**

Despite sending the pin & link to learned counsel for the applicant for joining the video conference for hearing the matter by this Tribunal, yet he has not joined the video conference today.

2. On the previous date, i.e. 22.02.2021, nobody joined the video conference on behalf of the applicant and the case was listed for today for appearance of the applicant and yet nobody is present on behalf of the applicant through video conference. It seems that the applicant has lost interest in pursuing the matter. Accordingly, T.A. is dismissed in default for non-appearance on the part of the applicant.

3. Interim relief, if any, stands vacated accordingly.

**(Anand Mathur)
Member (A)**

**(Rakesh Sagar Jain)
Member (J)**

SS/-